

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CA(CAA)-90(PB)/2017

IN THE MATTER OF:

M/s Touchstone Holdings Pvt. Ltd. .... APPLICANT / PETITIONER  
Vs  
M/s Verma Finvest Pvt. Ltd. And .... RESPONDENT  
Management Consultant Pvt. Ltd.

SECTION:

Under Section 230-232

Order delivered on 06.09.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Gurkamal Arora, Advocate  
Mr. Gurcharan Singh, Advocate

For the RESPONDENT :-

**ORDER**

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the request made by the Petitioner, the matter is posted for hearing on 8<sup>th</sup> September 2017.

*Sd-*

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*Sd-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)